

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A.536/88

Vasant Keshav Dhongade,  
Kelkar Wada, Tilak Chowk,  
Modak Gali, Retired T.X.R.,  
Kalyan - 421 301,  
Dist. Thane.

.. Applicant

vs.

General Manager,  
Central Railway,  
Bombay.

.. Respondent

Coram: Hon'ble Member(J) Shri M.B.Mujumdar

Hon'ble Member(A) Shri P.S.Chaudhuri

Appearances:

1. Shri A.K.Hotkar  
Advocate for the  
Applicant.
2. Mr. J.G.Savant  
Advocate for the  
Respondent.

ORAL JUDGMENT

Date: 16-11-1988

(Per M.B.Mujumdar, Member(J)

Heard Shri A.K.Hotkar for the applicant  
and Shri J. G.Savant for the respondent.

The applicant was working as Khalasi  
from 1945 to 1953. He retired as T.X.R. at the end of  
July, 1980. According to the applicant no leave account  
was maintained for the period from 1945 to 1953 while  
he was working as Khalasi. Moreover, according to him,  
he was holding the dual charge of two yards i.e. North ~~—~~  
and South ~~—~~ Yards for 17 years prior to his retirement  
in 1980. On 13-7-1988 the applicant has filed the  
present application claiming (i) Rs.6,559/- as leave  
salary; (ii) Rs.50,000/- as he was holding dual charge  
for 17 years, and (iii) interest of Rs.9,259/- on these  
amounts.